

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 15690/2020

(Arising out of impugned final judgment and order dated 27-11-2019 in ITA No. 100053/2014 passed by the High Court of Karnataka Circuit Bench at Dharwad)

THE COMMISSIONER OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

M/S. HOTHUR TRADERS 100% EOU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81301/2020-CONDONATION OF DELAY IN FILING and IA No.81302/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. N. Venkataraman, ASG  
Mr. B.K. Satija, Adv.  
Mr. A.K. Panda, Adv.  
Mr. Megha Karawal, Adv.  
Mr. Mukul Singh, Adv.  
Mr. Raj Bahadur Yadav, AOR  
  
Mr. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The connected matters including SLP (C) No.015213/2019, The Commissioner of Income Tax and Another vs. M/S Trident Minerals, to be listed before an appropriate Bench alongwith the present matter.

List after four weeks.

(TUSHAR BISHT)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
BRANCH OFFICER